

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA UNSTARRED QUESTION NO. 4809**

TO BE ANSWERED ON FRIDAY, THE 23<sup>rd</sup> MARCH, 2018, 2 CHAITRA, 1940 (SAKA)

**GST COLLECTIONS**

4809. SHRI R. GOPALAKRISHNAN:  
DR. K. GOPAL:

Will the Minister of FINANCE be pleased to state:

- Whether the Goods & Services Tax (GST) collections has drastically reduced in the month of January, 2018 in comparison to previous months since its launch;
- If so, the details thereof and the reasons therefor;
- Whether across the country, nearly 70 percent of the over one crore businesses filed under GST return and if so, the breakup thereof, State-wise; and
- The other effective steps taken/ being taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)**

**(a) and (b):** The month-wise consolidated figures of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess collected by the Government since July 1, 2017 is as under:

(Amount in Rs. Crores)

Month	Collection
August, 2017	93,590
September, 2017	93,029
October, 2017	95,132
November, 2017	85,931
December, 2017	83,716
January, 2018	88,929

The GST collections have increased in the months of Jan. 2018 in comparison to previous two months.

**(c)** The summary of returns filed for the month of January, 2018 is detailed below:

Taxpayers required to file Return (Other than composition Taxpayers)	GSTR-3B filed till last day of filing	% of returns filed till last date of filing	Filed till 18th March 2018	% of filing as on 18th March, 2018
83,52,202	53,94,018	64.58%	62,96,048	75.38%

**(d)** The Government is taking various steps to check evasion as well as educate the taxpayers about the new tax regime and encouraging voluntary compliance. The steps which are being taken include introduction of e-way bill, simplification of measures for filing tax returns, steps to capture invoice details of transactions so that the same could be matched with credit taken and verification of transition credit availed by tax payers.

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